

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,  
PRINCIPAL BENCH, NEW DELHI  
ORIGINAL APPLICATION NO. 562/2025**

**IN THE MATTER OF:**

Ravindra Kumar

... Applicant

Vs

Govt. of NCT of Delhi & Ors.

... Respondents

**I N D E X**

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FILED BY:

NEW DELHI

DATED:21.05.2026

  
JYOTI MENDIRATTA

Advocate for the GNCT of Delhi

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**BEFORE THE NATIONAL GREEN TRIBUNAL, PRINCIPAL  
BENCH, NEW DELHI**

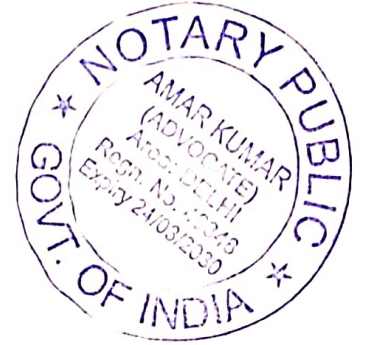
**Original Application No. 562/2025**

**IN THE MATTER OF:**

**Ravinder Kumar**

**Vs.**

**Govt. of NCT of Delhi &Ors.**



**REPLY ON BEHALF OF RESPONDENT**

**MOST RESPECTFULLY SHOWETH**

I, Aditya Kumar Jha, aged about 35 years, presently working as Sub-Divisional Magistrate (Narela), District Outer North, Revenue Department, Government of NCT of Delhi, having office at Alipur, Delhi, do hereby solemnly affirm and state as under:

1. That I am presently posted as Sub-Divisional Magistrate (Narela), District Outer North, Revenue Department, Government of NCT of Delhi and am well conversant with the facts and circumstances of the present case on the basis of official records maintained in the ordinary course of business. I am duly authorized and competent to swear the present affidavit on behalf of the answering Respondent.
2. That the present reply/affidavit is being filed in compliance with the directions passed by this Hon'ble Tribunal vide order dated 11.02.2026.
3. That a joint inspection/visit of the site in question was conducted on 20.05.2026 by officials of the Revenue Department, Delhi Jal Board (DJB) and Municipal Corporation of Delhi (MCD).
4. That during the course of the joint inspection, it was observed and reported that Khasra No. 99, Khata No. 668/568 situated in Village Sannoth is recorded as "Johad" (water body) in the revenue records/Khatauni.
5. That it was further reported in the joint inspection report that the land in question was found vacant at the time of inspection and no



water was found accumulated in the pond area. It was also observed that a Non-Functional Decentralized Sewage Treatment Plant (DSTP) is situated at the southern corner of the pond and a garbage collection point exists at the eastern corner thereof.



6. That the officials of the Delhi Jal Board stated during the inspection that the said Non-Functional Decentralized Sewage Treatment Plant (DSTP) was handed over to DDA by DJB on 06.04.2026.

The copy of the joint inspection report along with relevant revenue records is annexed herewith and marked as **Annexure-I**.

7. That with regard to the alleged encroachment upon the aforesaid Khasra number, it is respectfully submitted that proper TSM demarcation would be necessary for ascertaining the exact portion of land, if any, under encroachment.

8. That it is pertinent to submit that the subject land stood handed over to the Delhi Development Authority (DDA) vide handing over/taking over proceedings dated 04.02.2021 consequent upon urbanization of Village Sannoht.

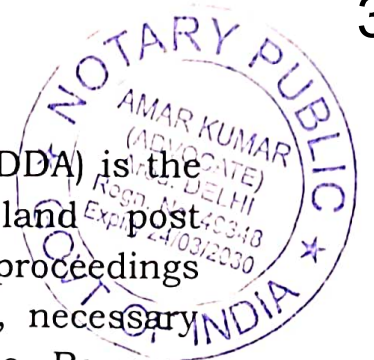
The copy of handing over/taking over proceedings dated 04.02.2021 is annexed herewith and marked as **Annexure-II**.

9. That reliance is placed upon the judgment passed by the Hon'ble Supreme Court in Mohinder Singh (Dead) Through LRs & Ors. vs. Narain Singh & Ors., wherein the Hon'ble Supreme Court has categorically held as under:

"...after harmonizing the provisions of the Act, 1954 and Act, 1957, we are of the considered view that once a notification has been published in exercise of power under Section 507(a) of the Act, 1957, the provisions of the Act, 1954 cease to apply. In sequel thereto, the proceedings pending under the Act, 1954 become non est and lose their legal significance."

10. That in view of the aforesaid judgment of the Hon'ble Supreme Court it is respectfully submitted that the provisions of the Delhi Land Reforms Act, 1954 are no longer applicable to Village Sannoht after its urbanization.





11. That consequently, the Delhi Development Authority (DDA) is the land-owning agency in respect of the subject land post urbanization/acquisition, and therefore the demarcation proceedings may appropriately be carried out by the DDA. However, necessary assistance and cooperation shall be extended by the Revenue Department as and when required.

12. That upon completion of the demarcation proceedings, the encroachment, if any, found existing over the subject land may be removed by the land-owning agency i.e. DDA in coordination with the concerned departments and strictly in accordance with law.

13. That the present affidavit is bona fide and filed in the interest of justice.

### PRAYER

In view of the facts and circumstances stated hereinabove, it is most respectfully prayed that this Hon'ble Tribunal may graciously be pleased to:

- a) Take the present reply/affidavit on record; and
- b) Pass such other and further order(s) as this Hon'ble Tribunal may deem fit and proper in the facts and circumstances of the present case.

*Ydk*

**DEPONENT**

### VERIFICATION

Verified at Delhi on this 21<sup>st</sup> day of May, 2026 that the content of the above affidavit are true and correct to my knowledge and belief and nothing material has been concealed therefrom.

Date:

Place: Delhi



**ATTESTED**

*A*  
NOTARY PUBLIC  
GOVT. OF INDIA  
21 MAY 2026

*Ydk*

**DEPONENT**

**JOINT INSPECTION REPORT**

In compliance of the directions received regarding inspection of the land comprising Johad (traditional water body) situated in Village Sannoth, Outer North Delhi, a joint inspection was conducted by the officials of Revenue Department, Municipal Corporation of Delhi (MCD) and Delhi Jal Board (DJB) on 20/05/2026 at 11:00 AM.

The following officers/officials were present during the inspection:

1. Sh. Deepak Kumar, Tehsildar (Narela)
2. Sh. R.C. Meena, Assistant Engineer (MCD), Maintenance department
3. Sh. Pankaj, JE, Delhi Jal Board
4. Sh. Nishant, Patwari (Sub Division Narela), Distt. Outer North, Revenue Department

During the course of inspection and as per revenue record of village Sannoth, the site was under Khata No.668/568, khasra No. 99 area measuring 36 Bigha-4 Biswas physically inspected jointly by the above-mentioned officers.

The following observations were made during the inspection:

1. As per revenue record, Khasra No. 99, Khata No. 668/568 of village Sannoth is recorded as Johad (waterbodies) in Khatauni record.
2. The land in question is vacant and at the time of inspection, no water found in the pond. DSTP is situated at the corner of the pond on southern side and the garbage collection point (Dhalao) is situated at eastern corner. The official of DJB has stated that the Non-functional Decentralized Sewage Treatment Plant (DSTP) was handed over to DDA by DJB on 06.04.2026.
3. That with respect to alleged encroachment on the above-mentioned Khasra numbers, proper TSM demarcation will be required to ascertain the exact portion of land, if any, under encroachment.
4. That, the subject land was handed over to DDA as per handing over/ taking over proceedings dated 04.02.2021 after urbanization of village Sannoth.

The copy of handing over report is attached herewith.

5. That consequently, the Delhi Development Authority (DDA) is the land-owning agency post-acquisition, and the demarcation of land may appropriately be carried out by the DDA and necessary assistance shall be provided by the Revenue Department.
6. Photographs of the site were taken during the course of inspection and are annexed herewith for reference and record.
7. The joint inspection team noted the factual position existing at site at the time of inspection. The present report is submitted for kind perusal and further necessary action by the competent authority.

Submitted accordingly.

Date: 20.05.2026

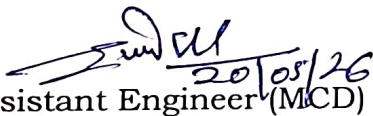
Place: Delhi



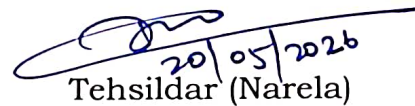
Halqua Patwari (Narela)



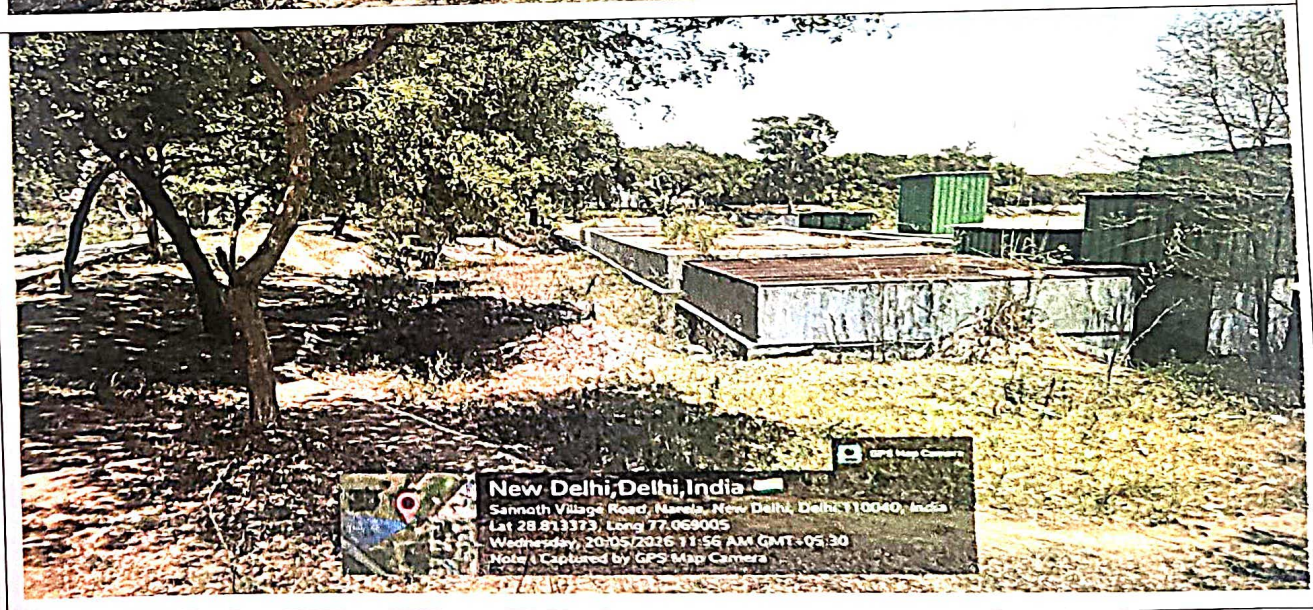
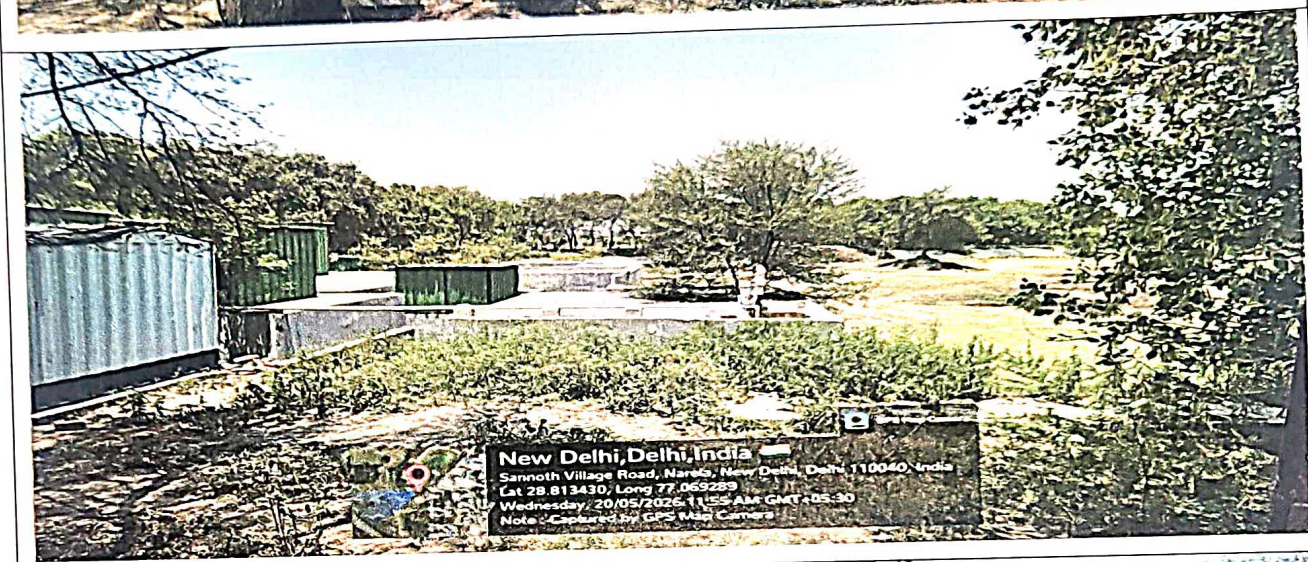
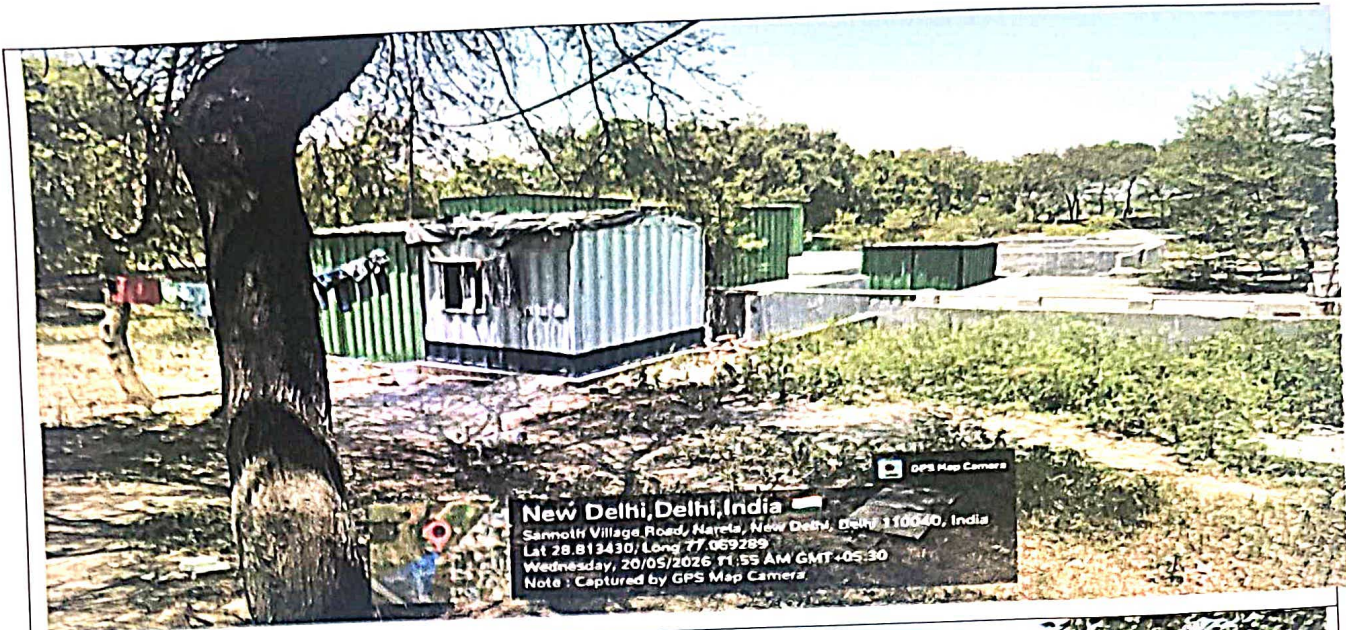
JE, Delhi Jal Board



Assistant Engineer (MCD)



Tehsildar (Narela)





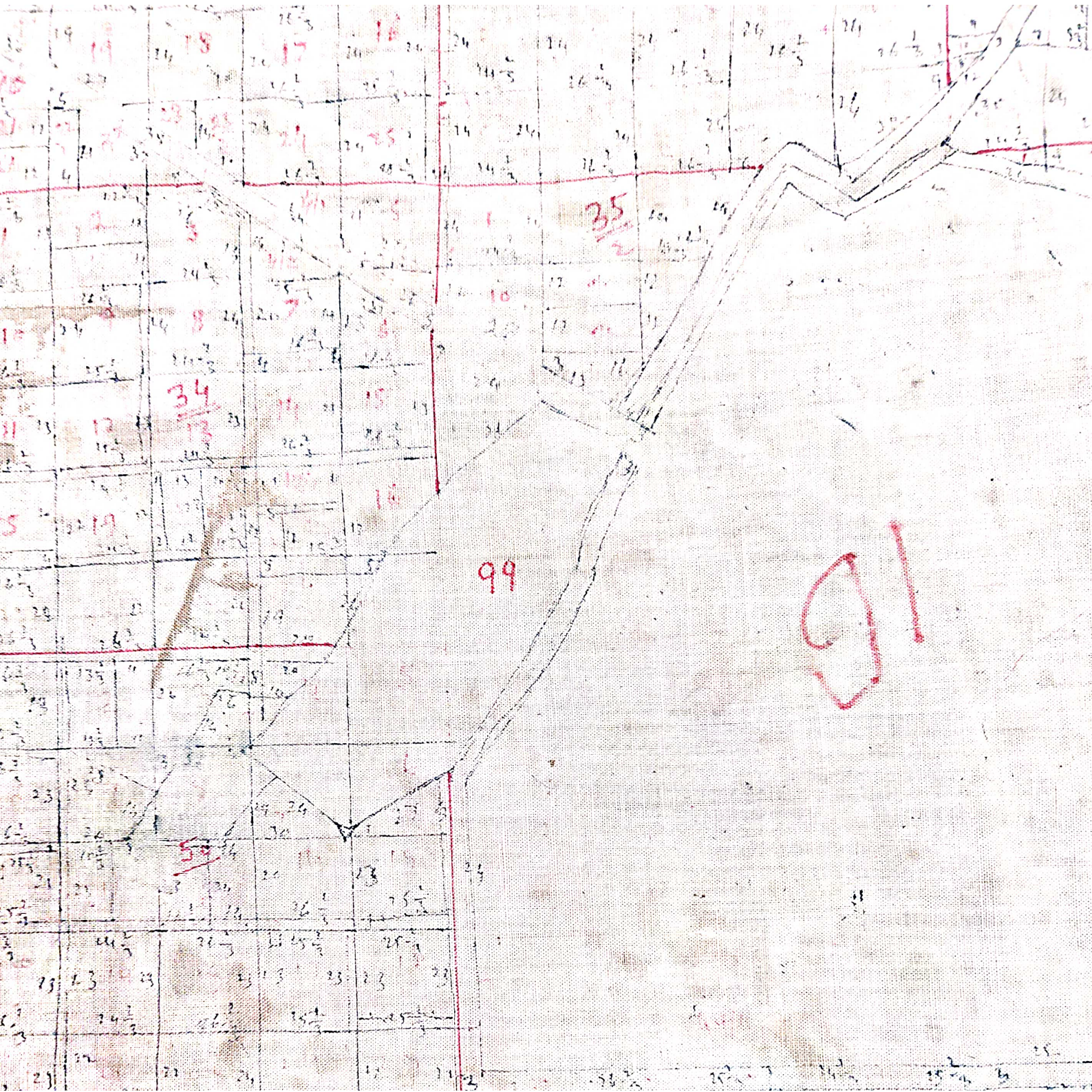
फॉर्म नं-6 Form P-6  
देखो नियम -83 See Rule 83

### खतौनी Khatauni

गांव पन्ना तहसील नरसिंह जिला N/W वर्ष 2020-21

S.No. of the Khata Khatauni	आतेदार का नाम/पिता का नाम एवं निवास स्थान Name of the khatedar/ with Parentage and Address	भूमिदार के अधिकार प्रारम्भ होने का वर्ष Date of commencement of Bhoomidari right	खाते के प्रत्येक गाटे का खसरा नं० Khasra No. of each Khata	प्रत्येक गाटे का क्षेत्रफल बीघों व एकड़ों में Area of each Khasra No. in Bighas/Acres	भूगिकर या लगान Land Revenue or Rent	परिवर्तन करने का आदेश देने वाले अधिकारी का नाम पद तथा आदेश का नम्बर व तिथि जो कि दफ्तर कानूनगो द्वारा साक्षीकृत है। Name, Designation of the Authority for ordering change and No. & Date of the order				टिप्पणी Remarks
						फ० वर्ष Crop Year 7	फ० वर्ष Crop Year 8	फ० वर्ष Crop Year 9	फ० वर्ष Crop Year 10	
1	668		93 99 453 454 454/2 455 456 457 458 459 459/2 459/3 460 461 462 463 464 465 466 467 468	0-2 36-4 4-7 2-15 2-1 2-19 2-9 3-4 3-13 2-2 0-5 1-13 2-8 3-6 1-13 0-16 0-3 3-17 1-12 1-0 0-8					11	







व्यक्ति को जो रकम प्राप्त हो गई है उसे 4/2/21 को 0% की दर से प्रत्याभूति कराया गया है।

① RKS Kashyap NT/DDA  
श्रीमती शर्मा 4.02.21  
NET DDA

श्रीमती शर्मा  
4-2-21  
प्रत्याभूति 0%  
प्रत्याभूति 220(H)

③ श्रीमती शर्मा  
श्रीमती शर्मा 4/2/21  
प्रत्याभूति  
प्रत्याभूति